

ORDER

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD  
ADDITIONAL BENCH AT ALLAHABAD

\* \* \*

Allahabad : Dated this 25th day of April, 1997

Original Application No.133 of 1994

District : Varanasi

CORAM:-

Hon'ble Mr. T.L. Verma, J.M.

Hon'ble Mr. S. Dayal, A.M.

General Manager, Diesel Locomotive Works,  
Manduaah, Varanasi.

(By Sri Amit Sthalekar, Advocate)

..... Applicant

Versus

1. Shri Shivji, S/o Late Deo Saran Giri,  
R/o 620/F-11, Jalalipatti, D.L.W. Colony,  
Varanasi.
2. The Prescribed Authority/Commissioner,  
Workmen's Compensation Act/ADM City,  
Varanasi.

(By Sri Saghir Ahmad, Advocate)

..... Respondents

ORDER (Oral)

By Hon'ble Mr. T.L. Verma, J.M.

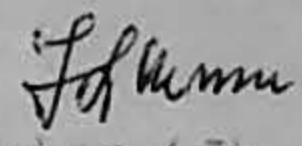
The present OA has been filed under Section 19 of the Administrative Tribunal's Act, 1985, challenging the award dated 6-12-1993 passed by the Prescribed Authority under the Payment of Wages Act. In view of the recent decision of the Hon'ble Supreme Court in the case of KP Gupta Vs. Controller of Printing and Stationery, the matters arising out of the order of Authority under the Payment of Wages Act are not cognizable by this Tribunal.

2. In view of the foregoing, the present application is not maintainable before this Tribunal and the same is disposed of accordingly.

- 2 -

3. Nothing in this order, however, shall preclude the applicant from seeking remedial measures before the appropriate legal forum, if so advised, in accordance with law.

  
Member (A)

  
Member (J)

Dube/